COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>IA NO. 268 of 2019 IN</u> <u>DFR NO. 4640 OF 2018 &</u> IA No. 368 of 2019

Dated : 23rd April, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Punjab Energy Development Agency (PEDA) Versus Punjab State Electricity Regulatory Commission & Ors.		····	Appellant(s) Respondent(s)
Counsel for the Respondent(s):	Mr. Avinash Menon for R-1		
	Mr. Raghav Malhotra for R-	2	

<u>ORDER</u>

The learned counsel, Mr. Aadil Boparai, appearing for the Appellant submitted that, an adjournment in this matter may kindly be granted on the ground that the arguing counsel for the Appellant is in some personal difficulty to argue the matter today. Further, he submitted that, affidavit of service will be filed in the Registry during the course of the day.

The learned counsel, Mr. Avinash Menon accepts notice on behalf of the first Respondent.

The counsel for the first Respondent prays for one week time to file reply to the IA No. 268 of 2019 filed by the Appellant for condonation of delay in filing the appeal.

Submissions of the learned counsel for the Appellant and the first Respondent, as stated supra, are placed on record.

The counsel for the Appellant is permitted to file affidavit of service in this case during the course of the day in the Registry. He, further, directed to serve the copy of IA No. 268 of 2019 and appeal paper book to the counsel for the Respondents.

The counsel for the first Respondent is permitted to file reply to the IA No. 268 of 2019 filed by the Appellant for condonation of delay in filing the appeal on or before 07.05.2019, after duly serving copy to the counsel for the Appellant.

List the matter on 21.05.2019, as agreed by the counsel for the Appellant and the Respondent Nos. 1 and 2.

(Ravindra Kumar Verma) **Technical Member**

(Justice N.K. Patil) **Judicial Member**

vt/kt